

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No223  
**CP(IB)/192(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank ( Formally known as Allahabad Bank ) through .....Applicant  
RP Anil Kashi Drolia)

V/s .....Respondent

Praveen Kumar Tayal Personal Guarantor of K- Lifestyle &  
Industries Ltd

**Order delivered on 20/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

For the Applicant : Ms. Deepali Iaiswar, Adv. a.w Mr. Jesal Singh, Adv.

For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.11.2023.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**